

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

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CP (IB) No. 942/KB/2018

Present: Hon'ble Member (J), Shri M.B. Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20TH JULY, 2018, 10:30 A.M

Name of the Company	SMA Railway Technologies GMBH -Vs- Stone India Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

S.No.05 – CP (IB) No.942/KB/2018 – SMA Railway Technologies GMBH Vs. Stone India Limited.

O R D E R

No one is present from either side.

Operational Creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.

As per directions of the Hon'ble NCLAT in Innoventive Industries case, notice for admission on the corporate debtor is to be served. Court Officer is directed to issue notice of admission to the corporate debtor and hand over the same to the financial creditor for effective service on the corporate debtor. The operational creditor is to serve the notice of admission on the corporate debtor and file affidavit of service within 7 days from today.

For Hearing on admission list on **Friday, 24th August 2018.**



(Madan B. Gosavi)
Member (Judicial)